

Then about the question of marketing, it was in the hands of 3-4 families which had their establishments all over the country. We have taken over the marketing. They were making a crore and a half of rupees over this year the years whereas the Company were making a loss of Rs. 2 crore or so. So we have stopped the marketing by these people and we have taken over marketing in our own hands. There has been in the last few months a steady attack on the HPF, about its quality, about certain other matters. If there are any specific complaints about the performance of HPF, about the problems of marketing etc., it shall be my duty to go into them.

SHRI VASANT SATHE: Can you give names of these four families?

SHRI GEORGE FERNANDES: I would need notice. There were four families which were covering the whole business, and ever since we took it over, there has been lot of sniping at this company.

SHRI VAYALAR RAVI: Sir, I request the hon. Minister to go through the records and he would find out that I raised a pointed question earlier about the distribution aspect of it and I took the then Minister to task about the distribution and bungling by the management. About the profits may I know whether these are due to the imported film distribution or is it due to the value of the production in the HPF? If it is not due to production what is the need to start another factory somewhere else? We are not able to put right the position in the production side. Then why should we have another factory because I understand that the negotiation is going on and the process is going on?

SHRI GEORGE FERNANDES: It is a fact that we are importing because we are not manufacturing all our requirements. So far as import is concerned, these are imported, cut

and sold. Regarding what portion of films make profits, whether X-ray or positive or negative etc, I would need notice. I am prepared to examine that. As I said, the market has to be catered to and we do not allow the import of films to all and sundry and so we allow the HPL to import it, cut it and market it. If it is necessary to meet the expanding requirements of the country to set up another factory we should certainly go ahead with it.

List of SC and ST

*413. **SHRI G. Y. KRISHNAN:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any fresh lists of Scheduled Castes and Scheduled Tribes have been prepared after regional restrictions for recognition were removed by the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (**SHRI DHANIK LAL MANDAL**): (a) and (b). The Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976 which has been brought into force with effect from the 27th July, 1977, itself contains the fresh lists of Scheduled Castes and Scheduled Tribes in respect of the various States. By this Act, area restrictions have been removed within the particular State for various Scheduled Castes/Tribes except in a few cases where it was considered necessary to retain them.

SHRI G. Y. KRISHNAN: Sir, during Scheduled Castes and Scheduled Tribes Amendment Bill, 1976, there were certain amendments made adding up to the list of Scheduled Castes and tribes. The hon. Minister had replied that the synonyms can be added by a Govern-

ment Order after passing of that Bill. Now, what has happened to the adding up of the synonyms to those lists?

SHRI DHANIK LAL MANDAL: Sir, this is under consideration of the Government. After finalisation of the list, it will have to be brought before Parliament in the form of a Bill. Under Art. 341 and 342 of the Constitution, only Parliament has the right to delete or add to that list.

SHRI G. Y. KRISHNAN: It is not like that. A legislation has been passed. According to that the synonyms can be added up by a Government order or a circular. There is no point in bringing forward a legislation for this purpose. Having regard to the fact that the elections are going to take place in Andhra Pradesh, Karnataka and Maharashtra, the synonyms are very much required to be added to see that the people do not go to the court. So, it is a must that these synonyms should be added up immediately.

It has been assured by the Home Minister in the House that it will be done through a circular or a Government Order. There is no use telling that a legislation will have to be brought for this purpose. Sir, I want a categorical answer for this.

SHRI DHANIK LAL MANDAL: The hon. Member asked about addition of scheduled sub-castes/scheduled tribes which are under the generic name of the scheduled castes/tribes. He wants that these synonyms should be added by an executive order. I have told him that it is under the consideration of Government.

MR. SPEAKER: When will it be done?

SHRI DHANIK LAL MANDAL: We are considering that. We shall come before Parliament for that.

श्री शिव सम्पति राम : क्या मंत्री महोदय बताने की कृपा करेंगे क्या हर राज्य में

घोबियों को अनुसूचित जातियों में शामिल किया गया है और नहीं तो ऐसे कौन-कौन से प्रान्त है, प्रदेश है जहां इनको शामिल किया गया है और ऐसे कौन कौन से हैं जहां इनको नहीं किया गया है ? जहां पर इन को शामिल नहीं किया गया है वहां इनको शामिल करने के बारे में आप कौन मो कार्रवाई कर रहे है ?

श्री धनिक लाल मंडल : प्रेजिडेंशल आर्डरें बहुत मे हैं । स्टेट लिस्ट में ये आते हैं । आन इंडिया लिस्ट नहीं है । ये राज्य मे सम्बन्धित होते हैं । इसलिए एक राज्य में कोई है और दूसरे में क्यों नहीं उमको शामिल किया गया है यह मवाल नहीं उठना है ।

श्री छविराम अर्गल : अनुसूचित जाति और अनुसूचित जनजाति संशोधन विधेयक 1976 के अनुसार हमारे मध्य प्रदेश में कुछ जिलों में तो कुछ जातियों को सूची में शामिल किया गया है और कुछ में नहीं किया गया है । मैं उदाहरण देना चाहता हूं । घोबियों और कुम्हारों को सिहोर और दातिया में तो अनुसूचित जातियों में शामिल किया गया है लेकिन बाकी जिलों में नहीं किया गया है । एक ही प्रदेश में तो कम से कम एक ही जाति के साथ समानता का व्यवहार होना चाहिये । इसी प्रकार से विभिन्न प्रदेशों में विभिन्न प्रकार की व्यवस्थाये की गई हैं । गृह मंत्री जी बैठे हुए हैं । मैं जानना चाहता हूं कि क्या शासन के पास इस प्रकार के कुछ आवेदन आए हैं और क्या वे विचाराधीन हैं और क्या उन पर महानुभूतिपूर्वक विचार किया जाएगा?

श्री धनिक लाल मंडल : माननीय सदस्य ने मध्य प्रदेश के सम्बन्ध में जो प्रश्न उठाया है वह सही है । एरिया रेस्ट्रिक्शन एक्ट बनने से एक ही स्टेट में एक ही जाति एक

जिले में शैड्यूल्ड कास्ट थी और दूसरे जिले में नहीं थी। उसको हटा दिया गया है। लेकिन कुछ अपवाद इसके अभी भी हैं। इस वास्ते माननीय सदस्य जो कह रहे हैं—कि एक जिले में कोई जाति शैड्यूल्ड कास्ट है या शैड्यूल्ड ट्राइब है लेकिन दूसरे में नहीं है तो यह सम्भव है और मैं इसको देखूंगा।

Delinking of National Laboratories from C.S.I.R.

S. N. Q. 6. SHRI SAUGATA ROY: Will the PRIME MINISTER be pleased to state:

(a) whether Central Government have decided to delink 17 National Laboratories from the Council of Scientific and Industrial Research;

(b) whether the laboratories concerned or the CSIR were consulted before the decision;

(c) whether the Scientific Organisation have reacted adversely to the decision; and

(d) whether in view of this, will Government reconsider the decision?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) The Society of the Council of Scientific and Industrial Research have unanimously resolved that the 17 National Laboratories/Institutes/Museums/Research Associations be transferred to the Ministries and registered as Societies under the Societies Registration Act (XXI of 1860).

(b) The proposal was considered by the Governing Body of the CSIR and their recommendations were placed before the Society for further consideration. The Governing Body was *inter-alia* attended by the Director-General, Scientific and Industrial Research as its Chairman, five Directors of the Research Laboratories representing the Co-ordination Councils and three distinguished scientists from outside the CSIR.

(c) No adverse reaction has been received by the CSIR from the Scientific Organisations after the above resolution of the Society.

(d) Does not arise.

SHRI SAUGATA ROY: I have very carefully gone through the Prime Minister's reply and I am sorry to say that in his reply he has evaded the main question. My question was with regard to the central government's decision and not with regard CSIR decision. I want to set the record straight. On August 2, the Central Cabinet on the basis of a report prepared by the Cabinet Secretary decided to delink some laboratories from the CSIR. This decision was kept a secret though it leaked out. Later on August 17 the Cabinet Secretary addressed a letter to all departmental secretaries asking them to keep quiet about it. It was published in a Press Communique on August 20. Immediately there was some reaction among the scientific community in the country because the scientific community felt that the decision affected 15,000 scientists in the CSIR and that the whole question of the indigenous knowhow was being sabotaged by the pressure of multinationals in a secret way without consulting the scientific community. The Indian National Science Academy, New Delhi, the Indian Science Academy, Allahabad, the National Science Academy, Bangalore eminent scientists like Dr. Ranga Rao and Dr. Nag Chaudhuri came out publicly against this decision. In the face of this decision the government apparently developed cold feet and the 20 September meeting of the CSIR was not attended by the Chairman, who is the Prime Minister. In the meantime the prestigious British scientific journal Nature in an editorial came out against this decision, saying that Mr. Desai takes on the scientists of India. The decision was slightly diluted though its original content was not changed. In its November 23 meeting the CSIR took the decision of delinking 17 national laboratories. It